

1

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

IN

REVIEW PETITION NO. 55 OF 2019

With

I.A. NO. 220 OF 2020

IN

ORIGINAL APPLICATION NO: 594 OF 2019

IN THE MATTER OF:

JITENDER DHIR

.....APPLICANT

Versus

UNION OF INDIA AND ORS.

...RESPONDENTS

INDEX

S.No	PARTICULARS	Page Nos.
1.	Objections to Report submitted on 25.08.2020	2-5
2.	Annexure 1 Notification copy showing the headings and 5 acre Mayapuri forest with detailed location references	7-8
3.	Annexure 2 PCCF report page showing forest area of 5 acres and is not demarcated	9

THROUGH



JITENDER DHIR

(Applicant in person)

Place - New Delhi

Date - 25.08.2020

25 E, MIG Flats,

Mayapuri,

New Delhi - 110064

Mobile : 9899848480

Email : [jitendermbox@gmail.com](mailto:jitendermbox@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**IN**

**REVIEW PETITION NO. 55 OF 2019**

**With**

**I.A. NO. 220 OF 2020**

**IN**

**ORIGINAL APPLICATION NO: 594 OF 2019**

**OBJECTIONS TO REPORT SUBMITTED ON 25.08.2020**

**MOST RESPECTFULLY SHOWETH:**

**Area measure of Mayapuri Green belt Protected Forest**

- 1.) The report submitted do not show any actual Record , geographical details and Map (as mentioned) to show the actual area inspected . Record and map are pertinent to establish the correct location of the inspected land. The record and map are obvious to be part of the report and evidence.
- 2.) The 1980 notification clearly shows the Protected forest land of 5 acres (and not 10 acres as is submitted in report) and which is Mayapuri Green belt (Annexure 1). Applicant , residing in the area since last 40 years fairly know the area location of Mayapuri green belt and reported illegal construction in area , as was also submitted in OA and RA. Applicant also submits that he himself has seen DDA hoarding mentioning "Green Belt" in the same area in earlier years before 2005 , but hoarding was removed in later years.
- 3.) Website of forest department Delhi , as a proof of area measure, also shows the notified protected forest of 5 acres of Mayapuri Green Belt as contrary to 10 acres area submitted in report.

4.) In the PCCF report submitted, DCF has also correctly mentioned the Protected forest area of 5 acres and that also with no demarcation (Annexure 2). (The erroneous and manipulative points of report were raised in RA)

**Location of Mayapuri Green belt Protected Forest**

- 5.) Notification clearly shows that Naraina and Tehar shown under the heading 'Villages' are to only refer broadly to the Villages, the forest land comes under and the actual specific direction coordinates mentioned under 'Boundary' heading refers to the 5 acre area where illegal construction was carried by DDA and is mentioned always in OA, RA and IA (Annexure 1). Report shows Naraina and Tehar area in Incorrect and erroneous context relating forest location with it.
- 6.) The actual location details as indicated by the adjoining area indicators in Notification under "Boundary" heading clearly shows that location was the one applicant has been mentioning since OA, adjacent to Jassa Singh Park (Annexure 1).
- 7.) The actual forest land is the one applicant has mentioned in OA, RA and IA and has No boundary on one side where it clubs with Jassa Singh Park. Owing to this fact, PCCF report erroneously and manipulatively showed the forest clubbed with park to show it as park only. This was submitted in RA and IA
- 8.) In IA, applicant has brought to notice of Tribunal that how SDM office has incorrect information about a 40 year old locality in the same area as of said Forest land. If a mistake with such old locality

4

can persist , then there is strong possibility of error in demarcation of forest which neither got its boundaries.

**Format and time of report submitted**

9.)The report mentions area totally unrelated to the green belt mentioned so far in the matter area and so it is evident to have not submitted geographical details of area inspected. It seems evident that this is being done to cover the offense of illegal construction done in 5 acre Green belt Forest, as with the correct location and demarcation of land, the same offense will be confirmed.

10.)Report was submitted at around 16:00 hrs. on just a day before hearing date (August 26, 2020) which seems a clear attempt to give no time to raise any objections. Applicant in IA dated July 10, 2020 as anticipatory measure , has prayed to keep time gap between report submission deadline and next hearing on grounds of manipulative replies and reports submitted earlier , by but IA was not considered till this hearing thereby loosing its Relevance .

**PRAYER**

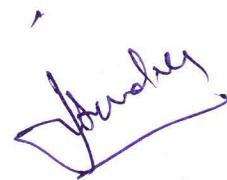
In view of above objections, it is humbly and respectfully prayed that Hon'ble Tribunal may be pleased to pass the following directions :

- 1.) Direct the authorities to inspect and demarcate the actual 5 acre area as per location and details mentioned in the 1980 notification and has been presented by applicant till now before the Hon'ble tribunal.

5

- 2.) Direct to submit factual and precise details for the area including geographical maps, geo coordinates and official records to give the clarity. Direct the authorities to use reliable and precise approach for demarcation.
- 3.) It is prayed that Time line for report submission be kept at gap of at least 10 days before the next date of hearing so that applicant can get time to analyse report and raise any further objections

THROUGH



**Jitender Dhir**  
**Applicant in Person**  
25-E, MIG Flats,  
Mayapuri, New Delhi-110064

6

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

IN

REVIEW PETITION NO. 55 OF 2019

With

I.A. NO. 220 OF 2020

IN

ORIGINAL APPLICATION NO: 594 OF 2019

IN THE MATTER OF:

JITENDER DHIR

.....APPLICANT

Versus

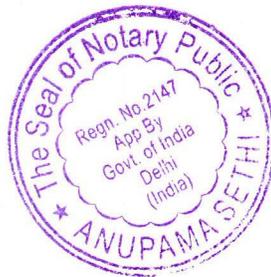
UNION OF INDIA AND ORS.

...RESPONDENTS

AFFIDAVIT

I, Jitender Dhir, S/o H. S. Dhir aged about 39 years, R/o 25-E, MIG Flats, Mayapuri, New Delhi -110064 do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above mentioned matter and am conversant of with the facts of the case and am competent to swear this affidavit.
2. That I have gone through the contents of the Objections and the same are true and correct to the best of my knowledge and belief based on the records available with me and nothing has been concealed therefrom.



*Jitender*

DEPONENT

**VERIFICATION**

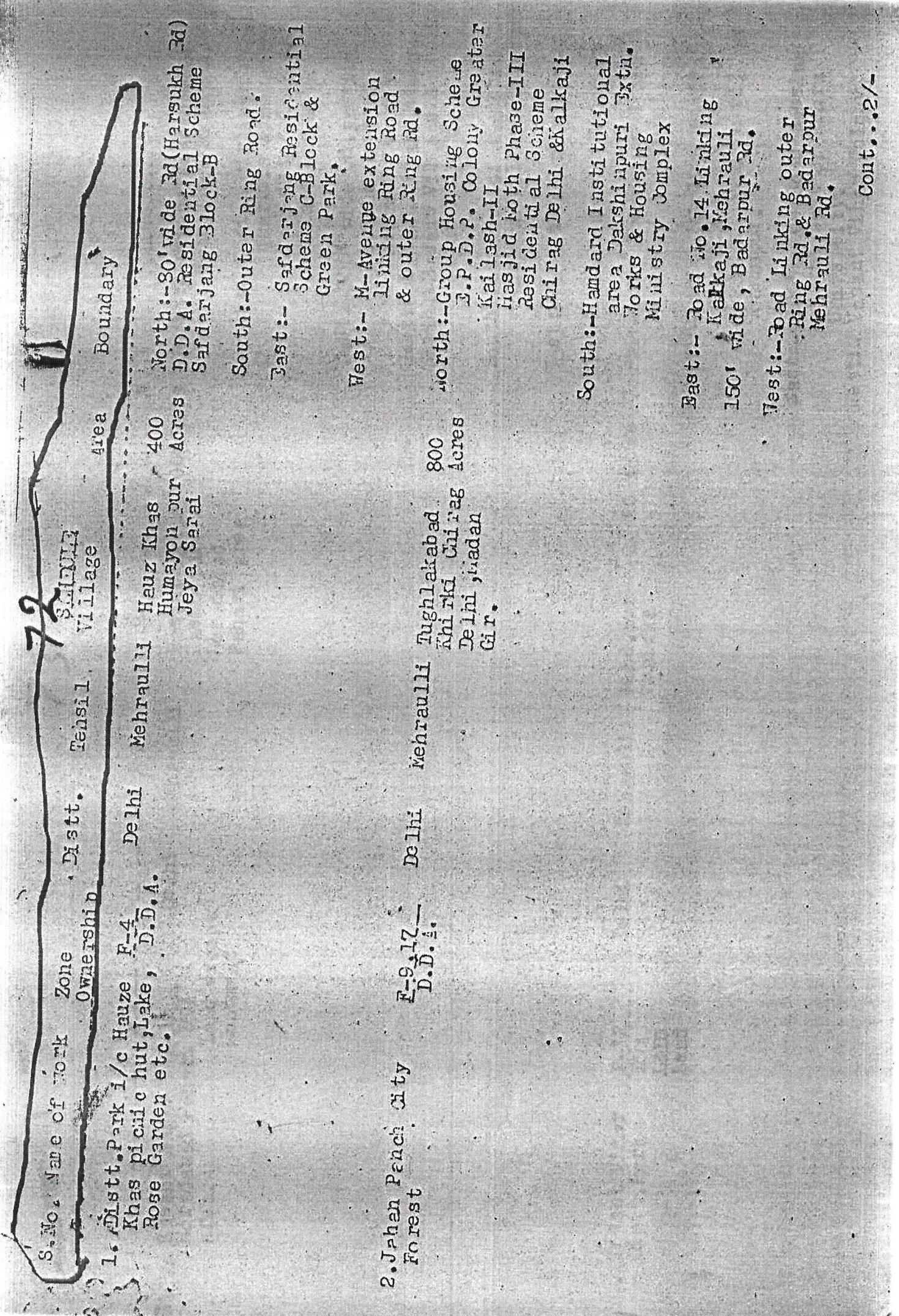
Verified that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified on 25 Day of August 2020 at New Delhi.

**ATTESTED**  
*[Signature]*  
NOTARY PUBLIC DELHI (INDIA)

25 AUG 2020

*Jitender*



S.No. Name of Work Zone Ownership Dstt. Tehsil. Village Area Boundary

1. Distt. Park i/c Hauze F-4 Delhi Mehrauli Hauz Khas 400 North:-80' wide Rd (Harsukh Rd) Khas picnic hut, Lake, D.D.A. Rose Garden etc. Humayon Pur Acres D.D.A. Residential Scheme Jeya Sarai Jeya Sarai Acres Safdarjang Block-B

South:-Outer Ring Road.

East:- Safdarjang Residential Scheme C-Block & Green Park.

West:- M-Avenue extension Linking Ring Road & outer Ring Rd.

2. Jahan Panch City F-9, 17 Delhi Mehrauli Tughlakabad 800 North:-Group Housing Scheme Forest D.D.A. Khirki Chirag Delhi, Madan Gir. E.P.D.P. Colony Greater Kailash-II Masjid Moth Phase-III Residential Scheme Chirag Delhi & Kalkaji

South:-Hamdard Institutional area Dakshinpuri Extn. Works & Housing Ministry Complex

East:- Road No. 14 Linking Kalkaji, Mehrauli 150' wide, Badarpur Rd.

West:-Road Linking outer Ring Rd. & Badarpur Mehrauli Rd.

1	2	3	4	5	6	7	8
	Land between Sadhaura Kalan, Nemri, Gulabi Bagh & Darbar Khan Nursery and other areas.	H-3 D.D.A. Land.	Delhi	Delhi	Delhi	Sadhaba Khurd, Nemri, Sadhaba Kalan 100 Acres	Phase-I Res. scheme & Road in Chowki No.2 to Ashok Vihar.
15.	Area between Hill Road & Ludlo Castle Road.	C-11 L & D.O. Land.	Delhi	Delhi	Civil Station.	17 Acres	South:- W.J. Canal, Kalidas Marg. East:- Gulabi Bagh Colony. West:- Shastri Nagar, N.G. Drain. North:- Under Hill Road. South:- Ludlo Castle Road. East:- Private Bungalows. West:- Private Bungalows.
16.	Orchard in Wazirpur near Bharat Nagar & Nemri Colony.	H-3 D.D.A. Land.	Delhi	Delhi	Sadhora Kalan, Wazirpur, Nemri.	120 Acres	North:- Wazirpur Residential Scheme Phase-III. South:- Bhafat Nagar, Nemri, Wazirpur. J.J. Colony. East:- N.C. Drain. West:- Wazirpur village & Phase-I Res. scheme.
17.	Maya Puri Green belt.	C-8 D.D.A. Land.	Delhi	Mehrauli	Naraina Tehar.	5 Acres	North:- C-8, Rajouri Garden, C-14 Society, Subash Nagar. South:- Rewari Line, Industrial Area Phase-J & III along Road connecting Ring Road & Jail Road. East:- Ring Road. West:- Jail Road.
18.	Hastsal Afforestation.	C-16 D.D.A. Land.	Delhi	Mehrauli	Poshangirpur Hastal Budhela.	40 Acres Approx.	North:- Najafgarh Drain South:- Najafgarh Road. East:- Vikarabad West:- Uttar Nagar, A.T.C.

# Annexure 2

9

2

3. During the inspection, it was observed that the green area is bounded with boundary wall into two patches namely Jassa Singh Park (8.50 Acres) and Maharishi Dayanand Park (11.31 Acres). One underground reservoir in each pocket has been constructed. As per the written reply submitted by the DDA to the Office of DCF (West), the underground reservoirs are stated to have been constructed for irrigation of the green areas. As per the submissions of DDA officials, the underground reservoirs have been constructed by them to replace the use of bore wells with treated water from Delhi Jal Board CEPT in Mayapuri area.

4. The trees in both the pockets are numbered with paints. The number of trees inside Maharishi Dayanand Park (11.31 Acres) is 400 and the number of trees inside Jassa Singh Park (8.50 Acres) is 338.

5. The notification dated 10<sup>th</sup> April, 1980 stated that the area of Protected Forest in Mayapuri Green area is only 5 Acres. The area of this notified Protected Forest is not demarcated on ground by the DDA. The area is under the

functional jurisdiction of DDA and they are responsible for the maintenance and protection of the area. The 5

  
ISHWAR SINGH, IFS  
Pr. Chief Conservator of Forests & HOD  
Department of Forests & Wildlife  
Govt. of NCT of Delhi  
Vikas Bhawan, I.P. Estate, New Delhi-110002

acres area of Protected Forest is not demarcated on ground by DDA and it is, therefore, not possible to locate the 5 acres Protected Forest on ground out of the total Green area of both the pockets.